

File No. N-17/8/2022-NM (7253)

Government of India
Ministry of Law and Justice
Department of Justice

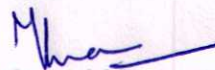
Jaisalmer House, 26-Mansingh Road,
New Delhi – 110 011.

Dated: the 10th August, 2022

OFFICE MEMORANDUM

**Subject: Minutes of the Review Meeting on “Enforcement of Contracts”
Parameter of the Ease of Doing Business.**

Please find enclosed herewith Minutes of the Review Meeting on “ Enforcement of Contracts” parameter of the Ease of Doing Business held on 05th August, 2022 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving the “Enforcing Contracts” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.



(Yashasvi Kumar)

Deputy Secretary to Government of India

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Encl: As above

To

1. The Registrar General/Representative, High of Delhi Court, New Delhi.
2. The Registrar General/Representative, High of Bombay, New Delhi.
3. The Registrar General/Representative, High of Karnataka, New Delhi.
4. The Registrar General/Representative, High of Calcutta, New Delhi.
5. Shri Atul Kurhekar, Member (Process), e-Committee of Supreme Court of India.
6. Shri PP Pandey, Joint Secretary, Department of Justice.

Copy to:-

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (eCourts), Department of Justice.

MINUTES FOR THE REVIEW MEETING ON “ENFORMENT OF CONTRACTS” PARAMETER OF EASE OF DOING BUSINESS HELD AT 4.30 PM ON 05.08.2022.

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of Joint Secretary, Shri G.R. Raghavender, Department of Justice on 05.08.2022at 4.30 P.M.

The List of participants is placed at **ANNEXURE-I**

1. At the outset **Shri.G.R. Raghavender (Joint Secretary)** welcomed all the participants and appreciated the efforts being made by the concerned High Courts for sharing monthly statistical data. Thereafter, he proceeded to review the action points that emerged from the last review meeting.

Action Points:

Delhi High Court

1. To expeditiously fill up the 42 Additional posts for early starting of the 42 New Commercial Courts in the light of the recent DO letter written by Hon’ble MLJ to the Chief Justice, Delhi High Court.
2. Strict follow up of the timelines w.r.t. establishment of digital commercial court, each in South and South East Districts at Saket Courts, Delhi
3. Concern was raised over the issue of e-filing not being strictly followed in the commercial courts. The need for physical copies

is to be disbanded at the earliest so that earnest move can be made for a paperless environment.

4. Simultaneous digitization of the old records and the pending matters is to be carried out.
5. Any order with respect to complete removal of the need for physical copies passed by Delhi HC may be shared.
6. Data w.r.t E-summons functioning in the 22 commercial courts of Delhi needs to be shared.
7. Data w.r.t Case Management Hearing, clearly showing the number of cases coming for trial and matching up with the cases put up for case management hearing be shared expeditiously.
8. Data w.r.t. use of E-filing facility provided in the NALSA App for PIMS hearing be shared on a monthly basis.
9. Automatic generation of Cause list was happening as was told.

Mumbai High Court

1. Concerns were raised by the Hon'ble Chair over the slow pace of e-filing being done in the Mumbai Commercial Courts.
2. Need for incentivizing the lawyers was discussed.
3. To go for a major DRIVE for promoting the e-filing
4. It was informed by Shri. P.P. Pandey, Joint Secretary, eCourts, Department of Justice that some four and a half lakhs Common Service Center outlets are going to open across Pan India which will facilitate the process of e-filing with lots of legal incentives built-in for the stake holders such as lawyers and the clerks.
5. To provide clear data with respect to Case Management Hearing, use of NALSA App ,e-service kendra's
6. Mumbai was exhorted to replicate the best practices being followed by Delhi Commercial Courts.

ANNEXURE-I

List of participants

1. Shri G.R. Raghavender, Joint Secretary, Department of Justice
2. Shri PP Pandey, Joint Secretary, Department of Justice
3. Shri AtulKurhekar, Member, E-Committee, SCI
4. Representative from Bombay High Court
5. Representative from Delhi High Court
6. Shri Anmol K Avinash, NIC, Pune
7. Representative from CPC, Bombay High Court
8. Shri YashasviKumar, Deputy Secretary, Department of Justice
10. Shri Sahdev Singh, Under Secretary, Department of Justice
